

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 56
CA Nos.11, 12, 13, 116/2023 in
CP No.127/BB/2022

IN THE MATTER OF:

Mrs. Panathur Krishnareddy Padmavathi ... Petitioner
Vs.
M/s. Biomylyz Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri B.C. Thiruvengadam, Sr. Adv. with
Ms. Ramya B.T., Adv.
For the R-5 : Shri S. Vivekananda with Shri Gokul R., Adv.

ORDER

1. Heard the Ld. Sr. Counsel for the Petitioner and Ld. Counsel for the R-5.
2. Pursuant to the Order dated 29.02.2024, no objections have been filed by the Respondents in CA No.116 of 2023. Therefore, further two weeks' time is granted to the Respondents in CA No.116 of 2023 to file their objections, and one week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side. Meanwhile, Parties in other CAs are also directed to complete their part of pleadings, if any, well before the next date of hearing, after duly serving the copy on the other side.
3. List the matter 'for final hearing' on **25.07.2024**. In the meanwhile, interim Order granted on 25.11.2022 is extended till the next date of hearing.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)